

IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 318
(IB)-736/ND/2022
New IA-2428/2024

IN THE MATTER OF:
Indian Bank

... **Applicant/Petitioner**

Versus

Ravinder Kumar Taneja

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 20.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Harshit Kumar Rawat on behalf of RP along
with RP Pankaj Kumar Singhal in person

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2428/2024: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 13.06.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List on 13.06.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)